1	2	3	4	5
8	Madhya Pradesh	287.11	345.00	775.00
9	Orissa	0.00	0.00	72.79
10	Rajasthan	283.75	17.50	210.00
11	Tamil Nadu	472.50	189.00	236.25
12	Uttar Pradesh	0.00	502.20	0.00
13	West Bengal	86.87	0.00	0.00
14	Puducherry	24.20	0.00	0.00
15	Assam	150.00	255.00	0.00
16	Manipur	156.23	0.00	140.00
17	Sikkim	123.95	0.00	0.00
	Total	3454.66	2051.20	2579.45

Financial assistance to disabled children for home study

2583. DR. T.N. SEEMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Right To Education Act contains any provision for giving financial compensation/assistance for home schooling done for severely disabled children falling within the prescribed age bracket;
 - (b) if so, the details in this regard; and
 - (c) if not, steps Government taken/propose to take to benefit this group?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for free and compulsory education to all children in the age group of six to fourteen years including children with disability. Sarva Shiksha Abhiyan (SSA) is the main vehicle for implementation of the RTE Act. SSA aims at providing inclusive education to all children with special

needs. It supports special training, education through open learning system, special schools and home schooling, wherever necessary, itinerant teaching, remedial teaching, community based rehabilitation and vocational education. The component of programme for children with special needs includes their identification, educational: placement, aids and appliances, support services, teacher training, resource support, individualised education plan, parental training and community mobilization, curricular access, building synergy with special needs, removal of architectural barriers, research peer sensitization. The provisioning of fund for this purpose is calculated at the rate of Rs. 3000 per child, per year. However, the actual expenditure on a child with special needs may vary from case to case.

Collective upliftment of forest dwellers

†2584. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of tribals living in forests in the country, State-wise;
- (b) the steps proposed to be taken by Government for collective upliftment of tribals living in the forests; and
- (c) whether Government will declare any time bound programme to bring these tribals in the mainstream?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) Demographic details in respect of people residing in forest areas in the country are maintained by the respective State/Union Territory Governments.

(b) The Ministry of Tribal Affairs is implementing various Central Sector/Centrally Sponsored Schemes/Programmes for the socio-economic development of tribal people in the country. These schemes/programmes are meant for the welfare of all the tribal people, including those living in the forest areas of the country. In addition, the Ministry is also implementing the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generation but whose rights could not be

[†]Original notice of the question was received in Hindi.